

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 118

IA(COMPANIES.ACT)/23(CH)2022  
COMP.APPL/99 (CH)2023  
COMP.APPL/14 (CH)2023  
COMP.APPL/241 (CH)2022  
CONT.A./8(CH) 2022  
CP No. 49/Chd/Hry/2022

**IN THE MATTER OF:**

Gaurav Nabh

...Petitioner

Vs.

Korra Worldwide Advertising Pvt Ltd.

...Respondent

**Under Section:     241(1), 242(4), CA 2013, Rule 11 of NCLT**

Since the Hon'ble Member (Technical) is on leave, the matter is adjourned to 22.03.2024.

-sd-  
Court Officer

February 02, 2024  
SM